

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Contempt Case (AT) No. 07 of 2020

In

Company Appeal (AT) (Ins) No. 1016 of 2019

IN THE MATTER OF:

Tata Motors Finance Ltd.

...Applicant

Versus

Vishal Gupta & Ors.

...Respondents/Contemnors

Present: -

For Appellant: Mr. Rajeev Malik and Nitish Ojha, Advocates.

For Respondent: Mr. Vishal Gupta, Party in Person

O R D E R

(Virtual Mode)

12.04.2021 Mr. Rajeev Malik, Ld. Counsel for the Applicant submits that as per the settlement, the Applicant has received the payment. Therefore, there is nothing survive in this Contempt Petition.

Hence, the Contempt Petition is dismissed.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam.